

corridor carrying traffic of about 10,000 CVD and 30,000 PUC. As per the norms prescribed, four laning is necessary for roads carrying traffic more than 15,000 per unit corridor. In the approximately 1275 kms. stretch between Vadodara and Maharashtra border, work of four laning in various stages is about 100 kms. length, while 175 kms will still remain to be four laned. At present, approval for about 10 kms for four laning is obtained yearly. At this rate, it would take an extremely long time to complete four laning in this stretch. Yearly traffic increase on this stretch is about 15 per cent and therefore, if four laning is not completed quickly, the traffic is likely to come to a standstill. The Government of Gujarat, various institutions of Gujarat and MPs of Gujarat have also represented this case to the Union Government to take up this matter very seriously and sympathetically because of increasing incidents of fatal accident. But, citing the reasons of paucity of funds no substantial progress has been achieved.

In these circumstances, I urge the Central Government to give priority to the work of four laning between Vadodara and Maharashtra.

(vi) Need to formulate new Child Labour Policy

[*Translation*]

SHRI RAM BADAN (Laiganj): Mr. Chairman, Sir, the number of Child labourer in our country are about five crore and most of them belong to Backward Class, harijan and adivasi communities. Many schemes have been formulated for the welfare of Child labours but could not be implemented effectively. The future of these Child labours is dark. The child labours consist of 23 per cent of the total national labour power and they are working in organised and unorganised sectors in rural areas.

Therefore, I would request the Central Government to formulate a new child labour policy covering different aspects of their welfare like education, living conditions employment

problem, checking of exploitation etc. and that policy should be implemented effectively.

(vii) Need to Sanction road from North Guwahati-Kuruooa-Panera to Bhairalekunda and provide funds for it

[*English*]

SHRI PROBIN DEKA (Mangaldoi): Sir, the North-East Council have recommended a scheme for the construction of road from North Guwahati-Kuruooa-Pancri to Bharialekuna for inclusion in the Eighth Five Year Plan. The Government of Assam also have given top priority for inclusion of this scheme in the Eighth Plan.

Therefore, I urge upon the Union Government to approve the scheme and provide adequate funds for this purpose.

(viii) Need to provide financial assistance to West Bengal Government for renovation of Sick Industries in the State

SHRI SANAT KUMAR MANDAL (Joynagar): Sir, Calcutta was once the hub of almost all the core industries of the country engineering, jute, textiles, coal, steel, tea and host of others. There are lay-offs, closures of industries and their shifting outside the State of West Bengal with the result that it has not only resulted in the flight of capital from the State but also rendered several lakhs of people some very highly skilled in various trades and professions unemployed. No new project has been set up in the State in the recent past. The State's prestigious projects, like Haldia Petrochemicals Complex, Backreswar and some others are also languishing for want of Central assistance.

As things stand at present, not only the city of Calcutta but the entire State is in the throes of worst financial crisis. It is high time that the

Central Government draws up some phased plan to revive the dying industries, particularly jute, which is the potential foreign exchange earner. The jute mills need modernisation and diversification. I would urge the Central Government to offer financial assistance to the entire gamut of sick industries and thus ensure more employment to the people of West Bengal.

13.14 hrs.

The Lok Sabha then adjourned for Lunch till Fifteen Minutes past Fourteen of the Clock

14.18 hrs.

The Lok Sabha re-assembled after Lunch at Eighteen Minutes past Fourteen of the Clock.

[MR. SPEAKER *in the Chair*]

MOTION FOR PRESENTING AN ADDRESS TO THE PRESIDENT UNDER CLAUSE (4) OF ARTICLE 124 OF THE CONSTITUTION FOR REMOVAL FROM OFFICE OF JUSTICE V. RAMASWAMI, OF THE SUPREME COURT OF INDIA FOR ACTS OF MISBEHAVIOR AND

MOTION FOR CONSIDERING THE REPORT OF THE INQUIRY COMMITTEE CONSTITUTED TO INVESTIGATE INTO THE GROUNDS ON WHICH REMOVAL OF SHRI V. RAMASWAMI, JUDGE, SUPREME COURT OF INDIA, WAS PRAYED FOR.

CONTD

[*English*]

MR. SPEAKER: How do we go about today? I think one side of the case is put before the House. And the other side was also put before the House. But then, the mover of the Motion should reply in detail and time should be made available to him. We have other Members also who would like to speak. The mover of the Motion can reply to the submissions for any number of hours,

depending on time factor. But then, should we have the speeches also from both the sides without limit? It is a legal matter, but it is not purely, simply legal. But then, it is better if one understands the complications..

SHRI MANI SHANKAR AIYAR (Mayiladuturai): I would like to submit that in case there are Members of the House who would like to speak, they may be afforded an opportunity of doing so. I, for my part, would greatly appreciate if the House and in particular you yourself, Mr. Speaker, Sir, were to afford such an opportunity to me. Perhaps there would be other Members too. But I am willing to submit myself to the will of the House in this matter. I thought it should just express my own desire of being afforded the opportunity of being having heard.

[*Translation*]

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir, I have given the notice in writing.

MR. SPEAKER: That is why I am asking.

(*Interruptions*)

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, after listening to him, probably we may also be interested in putting forth our views points. (*Interruptions*)

MR. SPEAKER: He has very carefully stated that

[*English*]

I am submitting to the will of the House.

[*Translation*]

Shri George Fernandes, would you like to speak?

SHRI GEORGE FERNANDES: Yes, Sir.